

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 3161
ANSWERED ON- 09/08/2023
APP FOR NRI

3161. SHRI SUDHEER GUPTA

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE

SHRI CHAVAN VASANTRAO BALWANTRAO

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether the Government is aware that Non-Resident Indians (NRI) returning to India have to face a lot of problems regarding the land and property issues and are often exploited by unscrupulous elements for not being in the country for quite a long time;**
- (b) if so, the details thereof, State-wise;**
- (c) whether the Government has directed the State Government or held any discussion with various State Governments in this regard;**
- (d) if so, the details and outcome thereof, State-wise;**
- (e) whether the Government proposes to launch any app for such NRI to ease out their problems and if so, the details thereof; and**

(f) the other alternative steps being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI KIRTI VARDHAN SINGH)

(a to d) Land and Property related disputes in respect of Indian nationals including NRIs, are dealt with by concerned State Governments. As soon as complaints related to property from Indian nationals residing abroad are received by the Ministry or Missions/ Posts abroad, the same are immediately taken up with the concerned authorities in the State Governments at appropriate level, including with the NRI Department of the concerned State Governments. Such issues are also taken up by the Ministry with the highest levels of the State Government, during State outreach initiatives under Videsh Sampark Programmes being conducted by the Ministry, in partnership with the State Governments.

State- wise details of property-related complaints received from NRIs by the Ministry in the last few years from January 2021 to June 2024, is appended at Annexure-A.

(e & f) The Government has taken several steps to resolve the issues including land and property disputes of Non-Resident Indians through the Indian Missions on priority basis. Grievances are responded through various channels like calls, walk-ins, e-mails, social media, 24x7

Helplines and Open Houses. As required, these issues are taken up with the employers and the host governments as the case may be, for requisite action on priority basis. If the issue pertains to the State Governments in India, then it is taken up with them for resolution. As per information available, there is no proposal for launch of any new mobile application for property related matters with respect to NRIs at this moment.

**STATE/UT-WISE DATA OF NRI PROPERTY DISPUTES RECEIVED FROM
JANUARY, 2021 TO JUNE, 2024**

Sl. No.	Name of State/UT	Total
1.	Punjab	11
2.	Delhi	12
3.	Karnataka	8
4.	Uttar Pradesh	18
5.	Kerala	11
6.	Gujarat	2
7.	Haryana	10
8.	Maharashtra	9
9.	Telangana	3
10.	Rajasthan	5
11.	Tamil Nadu	22
12.	Andhra Pradesh	8
13.	Madhya Pradesh	5
14.	Bihar	7
15.	West Bengal	2
16.	Odisha	1
17.	Puducherry	2
18.	Jharkhand	4
Total		140
